

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 40

IA 1033/2022 IA 1779/2022, IA 2094/2022, IA 3272/2022, IA 2273/2021, IA 2586/2021, IA 711/2022, IA 990/2022, IA 3310/2022 in CP(IB)1632/MB/2019

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **25.11.2022**

NAME OF THE PARTIES: **Vistra ITCL (India) Ltd V/s Satra Properties (India) Ltd**

Appearance (via video-conference):

For the RP : Adv Anjali Sharma,

For the RP : Devarajan Raman

For the Applicant : Adv. Prachi Wazalwar

For the Respondent : Rushab Sheth a/w Adv. Abhishek Bhosle

Section 7 of the IBC, 2016

ORDER

IA 1779/2022

This Application is filed by the Applicant, the Resolution Professional of the Corporate Debtor, against the Respondent Nos. 1 and 2 i.e. HDFC Bank Limited and IIFL Finance Limit, seeking direction against the Respondent No.2 to transfer back the amount of Rs. 65,00,619.50/- in the HDFC Bank Account of the Corporate Debtor within three day from this order. Counsel for the Applicant further seeks cost of Rs.25,000/-from the Respondent No.2. The Counsel appearing for the Respondent No.2 present and submits that he is willing to remit back immediately the amount of Rs. 65,00,619.50/- to the HDFC Bank

where the Corporate Debtor is maintaining the account. Counsel for the Respondent No. 2 further prayed that the cost, if any, may not be imposed. Accordingly, this Bench refrain to put any cost on the Respondent No.2. With this aforesaid observation, the **I.A. 1779/2022 is allowed and disposed of,** thereby directing the Respondent No. 2 to remit back the amount immediately to the HDFC Bank account maintained by the Corporate Debtor.

IA 1033/2022, IA 2094/2022, IA 3272/2022, IA 2273/2021, IA 2586/2021, IA 711/2022, IA 990/2022, IA 3310/2022.

List these matters on Board on **13.12.2022.**

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Akash

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)